

(2017) 11 P&H CK 0003
In the Punjab And Haryana At Chandigarh
Case No : 37924-2017 (O&M)

Balbir Singh

APPELLANT

Vs

State of Haryana and others

RESPONDENT

Date of Decision : 16-11-2017

Acts Referred:

Citation : (2017) 11 P&H CK 0003

Hon'ble Judges : Arvind Singh Sangwan

Bench : SINGLE BENCH

Advocate : S.S. Nara

Final Decision : Disposed

Judgement

CRM-36176-2017

1. Prayer in this application is for placing on record Annexures P-7 and P-8.

2. For the reasons stated in the application, same is allowed.

Annexures P-7 and P-8 are taken on record.

CRM-M-37924-2017

3. Prayer in this petition is for issuance of directions to respondents No.1 to 3 to protect the life and liberty of the petitioner at the hands of respondents No.4 to 6.

4. Learned counsel for the petitioner submits that the petitioner is an old man aged about 85 years and his sons and grandson are not allowing him to cultivate the land situated in Village Bhamnauli, Tehsil Bilaspur, District Yamuna Nagar. Counsel for the petitioner has placed reliance on

jamabandi (Annexure P-7), where the petitioner is shown to be owner in possession to the extent of 9/178 shares and in the girdawari (Annexure P-8), he has been shown in possession of approximately 40 kanals of land in khewat No.157.

5. Notice of motion.

6. Ms. Harpreet Kaur, AAG, Haryana accepts notice on behalf of respondents No.1 to 3.

7. At this stage, counsel for the petitioner restricts his arguments to the prayer that respondents No.2 and 3 be directed to dispose of representations of the petitioner (Annexures P-1 and P-3).

8. In view of the above, this petition is disposed of with a direction to respondent No.2 to dispose of representations of the petitioner in accordance with law and before passing order on the representation, an opportunity of hearing be granted to the petitioner. The needful be done within a period of six weeks from the date of receipt of certified copy of this order.